

O.A. NO. 1112 OF 2004

ORDER DATED: 9.12.05

None appears for the applicant nor the applicant is present in person. On last occasion also, i.e. on 23.11.05 when the matter was listed, he was absent but he was given an opportunity to be present today to prosecute the matter. In spite of that he is not present today. However, Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel is present and heard.

The Ld. Sr. Standing Counsel by referring to Annexure-R/1 explained the circumstances in which double credit was allowed in the G.P.F. Ledger account of the applicant on his induction into I.A.S. from the State Civil Service. As it appears from the said ledger book that in the year 1977-78, an amount of Rs. 8346/- was added to the deposits made month-wise in the GPF account and again during the year 1978-79, after calculating total subscription made by the applicant in his GPF amount, the amount of Rs. 8346 which represents his GPF accumulation when he was in State Civil Service was credited again as deposit for the year 1978-79. Thus, his G.P.F. accumulation in the State Civil Service was added to his GPF account both during the years 1977-78 and 1978-79; in the circumstances, the rectification carried out by the Respondents while finalizing his GPF amount at the time of his superannuation appears to be not assailable. The Respondents further by referring to Rule -32(3)(iii) of GPF (Orissa) Rules have stated that "the GPF amount of all subscribers who apply for the final payment should be verified from the beginning till discontinuance of subscription to the GPF account and any excess or less amount in the past should be adjusted by

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deducting/adding the amounts to that extent with interest from/to the final balance arrived at the time of final payment".

As the action taken by the Respondents is also backed up by the provision in the rules governing administration of General Provident Fund made in this regard, I see no illegality in the said action, and, therefore, dispose of this O.A. being devoid of merit.

*[Signature]*  
VICE-CHAIRMAN

Copy of Order  
may be given to  
both the Councils

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30-3-06

*[Signature]*  
30/3/06  
S.O. (J)